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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

T.P No. 338/KB/2017  
CP-353/2015


Present: Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Shah Sponge & Power Ltd & 5 Ors.		
Under Section	391(2),394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. TIAINLA  
Dy Director

O/o RD (ER)  
MCA

  
28.2.18

1. Mrs. Manju Bhuteria, Adv. Petitioners.

2. N. GURUMURTHY, ~~Adv.~~  
FCA

"

  
28/02/2018

**ORDER**

Ld. Counsel on behalf of the petitioner and the Dy. Director from the O/o the Regional Director, Eastern Region, Ministry of Corporate Affairs, representing the Central Government is present.

Ld. Counsel appearing on behalf of the petitioner submits that supplementary affidavit is filed annexing the proof of change of address of all the applicant companies after serving a copy to the Central Government. It is recorded.

Ld. Dy. Director received the copy of the supplementary affidavit and sought leave to file supplementary affidavit, if any.

Directing to file supplementary affidavit within 3 weeks by serving a copy on the applicant.

List it on 13/04/2018 for hearing.

Sd

(Jinan K.R.)  
Member (J)